

WS

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: AT HYDERABAD.

O.A. No. 423/89.

Date of Decision: 16-10-92.

~~Expedited~~

Basha Usman Ali

Petitioner.

Shri V.V.L.N. Sarma (Not present)

Advocate for  
the Petitioner(s)

Versus

Telecommunications District Manager,  
7 Star Building, Vijaywada & 3 others

Respondent.

Shri N.R. Devaraj, Sr. CGSC

Advocate for  
the Respondent  
(s)

COR. M:

THE HON'BLE MR. R. Balasubramanian : Member (A)

THE HON'BLE MR. C.J. Roy : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporters or not ?
3. whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on Columns 1, 2, 4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

HRBS  
M(A).

HCJR  
M(J).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.423/89.

Date of Judgement 16th Oct/1992.

Basha Usman Ali

.. Applicant

Vs.

1. Telecommunications  
District Manager,  
7 Star Building,  
Vijaywada.
2. Divl. Engineer, M-II,  
Telephones,  
Machilipatnam.
3. Sub Div. Officer,  
Telephones,  
Machilipatnam.
4. Asst. Genl. Manager,  
Telecommunications,  
Andhra Pradesh,  
Hyderabad.

.. Respondents

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Counsel for the Applicant : Shri V.V.L.N.Sarma (Not present)

Counsel for the Respondents : Shri N.R.Devaraj, Sr. CGSC

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CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

I Judgement as per Hon'ble Shri R.Balasubramanian, Member(A) I

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The applicant was appointed as a daily wage mazdoor in June, 1983. He was assigned work in the indoor section till November, 1988. He is aggrieved with <sup>the</sup> combined seniority list of indoor and outdoor mazdoors. He relies on the letter of 19.3.81 issued by the Genl. Manager, Telecommunications, Andhra Pradesh and contends that separate gradation lists for indoor and outdoor mazdoors should be issued. He alleges that some persons junior to him are continued in the indoor section while his services were dispensed with in April, 1989. He has prayed that the termination order be quashed, proper place be assigned to him in the separate gradation list for indoor mazdoor and that he be regularised from the date of his first appointment.

2. The respondents have not filed a counter. As in a similar case (O.A.No.144/89), this case was also listed for <sup>Continued</sup> dismissal on account of ~~combined~~ failure of the applicant's counsel to show up. Hence we heard only the learned counsel for the respondents on 29.9.92.

3. We have examined the case. As decided by us in the similar case (O.A.No.144/89), the respondents need prepare gradation list of casual mazdoors only on a sub-divisional basis. Hence the combined gradation list, which the applicant assails, is quite in order and we do not want to interfere with it. The respondents should engage the applicant on casual basis and subsequently consider him for regularisation also, in accordance with the combined sub-divisional gradation list prepared by them. The O.A. is disposed of with the above direction with no order as to costs.

R. Balasubramanian

( R. Balasubramanian )  
Member (A).

*MSB*  
( C. J. Roy )  
Member (J).

*23*  
Dated: 16<sup>th</sup> October, 1992.

Deputy Registrar (J)

*18/11/92*

To:

1. The District Manager, Telecommunications,  
7 Star Building, Vijayawada.
2. The Divisional Engineer, M-II  
Telephones, Machilipatnam.
3. The Sub Div. Officer, Telephones,  
Machilipatnam.
4. The Assistant General Manager,  
Telecommunications, A.P. Hyderabad.
5. One copy to Mr. V. V. L. N. Sarma, Advocate, 3-4-524, Barkatpura, Hyd.
6. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
7. One spare copy.

pvm.

*2nd stamp  
Post Box 37*